

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 8  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

**L & T Finance Ltd.**

.... **APPLICANT / PETITIONER**

**Vs**

**Zillion Infraprojects Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 10.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**DR. V.K SUBBURAJ**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

**ORDER**


**CA-2080(PB)/2019:-**

Report filed by the Resolution Professional along with the updated list of creditors, minutes of 7<sup>th</sup> CoC meeting and other documents is taken on record subject to all just exceptions. The office is directed to put up the same at the time of final disposal.

The application stands disposed of.



**(M.M.KUMAR)**  
**PRESIDENT**



**(DR. V.K SUBBURAJ)**  
**MEMBER (TECHNICAL)**